

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL Diary No(s). 11060/2021

(Arising out of impugned final judgment and order dated 05-04-2021 in CAAT(I) No. 731/2020 passed by the National Company Law Appellate Tribunal)

KOTAK MAHINDRA BANK LIMITED

Petitioner(s)

VERSUS

TECHNOLOGY DEVELOPMENT BOARD &amp; ORS.

Respondent(s)

(FOR ADMISSION and IA No.58581/2021-STAY APPLICATION and IA No.58582/2021-PERMISSION TO FILE APPEAL )

WITH

C.A. No. 2206/2021 (XVII)

(FOR ADMISSION and IA No.67542/2021-STAY APPLICATION and IA No.67541/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 29-06-2021 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER

HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s)

Mr. Amar Dave, Adv.

Mr. Himanshu Bhushan, AOR

Mr. Tushar Mehta, Sr. Adv.

Mr. Anand Varma, AOR

Ms. Astha Ahuja, Adv.

For Respondent(s)

Ms. Nipun Gautam, Adv.

Mr. Aditya Gauri, Adv.

Mr. Anil Goel, Liquidator in person.

UPON hearing the counsel the Court made the following

O R D E R

Permission to file Appeal is granted.

Issue notice.

In the meantime, there shall be stay of the operation of the impugned judgment and Order passed by the National Company Law Appellate Tribunal.

(NEELAM GULATI)

ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)

COURT MASTER (NSH)